

FIR No. 199/03
PS Mayur Vihar

13.01.2021

Present : Ld. APP for the State.
IO PSI Vivek in person.

Perusal of the order dated 16.3.2020 Id. Predecessor of this court directed GTB hospital to constitute a medical board and give its finding of the mental capacity of the witness namely Shanti Devi.

However, today IO is present in the court alongwith the report from GTB hospital. As per the said report, in view of GTB being declared as a dedicated covid hospital assessment of any kind is not being conducted. Further it is also submitted that present case may be transferred to IHBAS hospital.

Submissions considered.

In view of the submission, the present matter is transferred to IHBAS and IHBAS is directed to constitute a medical board or if a medical board is already in existence, give its findings on the mental condition of the witness Shanti Devi and submit the report on next date of hearing.

SHO is directed to make necessary arrangements for the safe transport of the witness to the IHBAS hospital.

The present application is disposed off accordingly copy of this order be given dasti to the IO.


(ANSHUL MEHTA)
MM (East)/KKD/Delhi/13.01.2021

BEFORE THE HON'BLE COURT OF LD. METROPOLITAN MEGISTRATE AT
KARKARDOOMA DISTRICT COURTS, EAST DISTRICT, NEW DELHI

C.C. NO. ____ OF 2020

IN THE MATTER OF:

SHAHNAZ

...COMPLAINANT

VS

MADAN GOPAL

...ACCUSED

INDEX

S. No.	PARTICULARS	PAGE NO.
1.	Application under Section 156(3) of the Code of Criminal Procedure of 1973 on behalf of Complainant namely Shahnaz W/o Jumman R/o Jhuggi Yamuna Khadar, field of Vinne, Chilla, Mayur Vihar, PH-1, East, Delhi to conduct expeditious court monitored investigation and filing of charge sheet under FIR No. 0350/2020 dated 06.07.2020 Police Station Mayur Vihar Phase-1 under Section 363, Indian Penal Code, 1860.	2-6
2.	Affidavit	7
3.	Annexure P-1- Copy of the FIR No. 0350/2020 dated 06.07.2020 under section	8-9

Application
Record through
mail

Dr. N. S.
De. K. H. S.
21/1/21
21/1/20

7/1/21
Pr. Name for applicant
20/1/20

Pr. Name
13/1/21
7/1/21

13/1/21
Pr. Name
D. K. S. for Non applicant
A
13/1/21

BEFORE THE HON'BLE COURT OF LD. METROPOLITAN MEGISTRATE AT
KARKARDOOMA DISTRICT COURTS, EAST DISTRICT, NEW DELHI

C.C. NO. ___ OF 2020

IN THE MATTER OF:

SHAHNAZ

...COMPLAINANT

VS

MADAN GOPAL

...ACCUSED

**APPLICATION UNDER SECTION 156(3) OF THE CODE OF CRIMINAL
PROCEDURE OF 1973 ON BEHALF OF COMPLAINANT NAMEDLY SHAHNAZ
W/O JUMMAN R/O JHUGGI YAMUNA KHADAR, FIELD OF VINNE CHILLA,
MAYUR VIHAR PH-1, EAST, DELHI TO CONDUCT EXPEDITIOUS COURT
MONITORED INVESTIGATION AND FILING OF CHARGESHEET UNDER FIR
NO. 0350/2020 DATED 06.07.2020 POLICE STATION MAYUR VIHAR PH-1 U/S 363,
INDIAN PENAL CODE, 1860**

It is most respectfully shown as under:

1. That the aforementioned complainant had filed an FIR bearing no. 0350/2020 dated 06.07.2020 at the Police Station in Mayur Vihar Phase-1 under sections 363, 364, 365 of the Indian Penal Code, 1860.
2. That the brief facts that gave rise to the present application are that on 05.07.2020, the victim (deceased) named Gaffar, aged 10 years, was missing from his home since